

(b) if so, the facts thereof and the main points of the rules governing such allotment

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI F. H. MOHSIN): (a) Yes, Sir. Andaman and Nicobar Administration at present follows Andaman Administration Residence (General Pool) Rules, 1967.

(b) Residential accommodation is being allotted to officers deputed or recruited from mainland almost immediately on their arrival in Port Blair. As far as possible they are allotted accommodation as per scale given in the statement. In case of non-availability of accommodation of the entitled type, they are allotted next below type of accommodation. Locally recruited staff are also given accommodation as and when available on the basis of their seniority, determined by the date of their appointment

STATEMENT

Type of residence	Entitlement	
I	Below Rs. 175/-	(Pre-revised scale)
II	From Rs. 175/- to Rs. 349/-	Do.
III	From Rs. 350/- to Rs. 499/-	Do.
IV	From Rs. 500/- to Rs. 799/-	Do.
V	From Rs. 800/- to Rs. 1299/-	Do.
VI	Rs. 1300/- and above	Do.

NOTE:—Where type VII quarters are available, officers drawing emoluments of Rs. 2250 and above (pre-revised scale) will be eligible for allotment of these quarters.

Correction of Answer to USQ No. 9520 dated 8-5-1974 re: Grant of Pension to Freedom Fighters from Bihar

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI F. H. MOHSIN): In answer to parts (a) and (b) of Unstarred Question No. 9520 replied on 8-5-1974, a statement showing the number of free-

dom fighters who have been awarded pension in Bihar districtwise and the number of cases still pending with the Government was placed on the table of the House. It has now been found on rechecking that figures against Jamshedpur, Rohtas, Shahjahanpur, Aurangabad and Motihari were indicated in the statement by mistake. A correct statement is attached.